THE CONTRACT LABOUR (REGULATION AND ABOLITION) AMENDMENT BILL. 2002

SHRI RAMACHANDRA KHUNTIA (Orissa): Sir, I move for leave to introduce a Bill further to amend the Contract Labour (Regulation and Abolition) Act, 1970.

The question was put and the motion was adopted

SHRI RAMACHANDRA KHUNTIA; Sir, I introduce the Bill.

THE PAYMENT OF BONUS (AMENDMENT) BILL, 2002

SHRI RAMACHANDRA KHUNTIA (Orissa): Sir, I move for leave to introduce a Bill further to amend the Payment of Bonus Act, 1965.

The question was put and the motion was adopted

SHRI RAMACHANDRA KHUNTIA: Sir, I introduce the Bill.

MR. CHAIRMAN: Shri Prabhakar Reddy to introduce three Bills, but not present.

THE CONSTITUTION (AMENDMENT) BILL, 2001 (to amend the Eighth Schedule)

DR. KARAN SINGH (NCT of Delhi): Sir, I move for leave to introduce a Bill further to amend the Constitution of India, be taken into consideration.

Mr. Chairman, Sir, I am happy that after four postponements, at least, the fifth time, this Bill has been listed in the 'List of Business' and I have an opportunity to present my views. Are you taking congnizance? ...(Interruptions).. All right. Sir, language is a fundamental and irreplaceable vehicle of speech, articulation and communication for the human race. It is the development of language that has made human civilisation possible over the millennia. One of India's glories is its pluralism in religion, in dress, in cuisine, in architecture and in language. There is no other country in the world, Sir, which can boast of creative literature in 30 different languages. It would mean the whole of Europe, from Norway to Greece and from Poland to Portugal, may not be able to produce 30 languages. But India with its glory of linguistic traditions, going back from Sanskrit from the very dawn of